



The Bihar Gazette

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(NO.PATNA 521) PATNA, TUESDAY, 2ND APRIL 2019

Patna High Court

Notification

The 2nd April 2019

No.X-01-2019-107(R)— In exercise of the powers conferred under Article 229(2) of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna is pleased to amend the Patna High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1997 by way of deletion, as under:-

1. (i) These Rules may be called "The Patna High Court Officers and Staff (Conditions of Service and Conduct) (2nd Amendment) Rules, 2019.
- (ii) The amendment shall come into force with immediate effect.
2. Amendment in Part V of the said Rules:-
"The post of Librarian mentioned at Sl.No.10 in Part-V under caption "Ex-cadre/Isolated Posts" is deleted."

By order of the Court,
BIDHU BHUSHAN PATHAK,
Registrar General.

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